

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 18.01.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CA 110/15	TP 141/16	For orders	621A	BMM Cements Ltd. & Anr.

SL. NAME (IN CAPITAL)

SIGNATURE

NO. & PHONE NUMBER

REPRESENTATION TO WHOM

① A.M. SURESHKANTH
K. S. VADIVELU
94483-55070

ADVOCATE
FOR
PETITIONER

T.T. Indu
12/1/18

ORDER

Counsel for Petitioner is present. Actually matter is listed today for passing orders. Today Counsel for Petitioner/Applicant filed memo seeking for withdrawal of the Application/Petition. It is reported in the Memo that, Applicant will move with the Central Government u/s 460(B) of the Companies Act 2013 for condonation of delay in filing Form MGT-14. So, on that ground Applicant wanted to withdraw the petition filed for compounding. Even if permission is granted to withdraw the Compounding Application, then the Tribunal has to inform the ROC & R.D about withdrawal of compounding Application. Memo is recorded Application is dismissed as withdrawn.

Further, Registry is directed to intimate with copy of this order to the ROC & R.D


Member (T)


Member (J)